## BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH

Original Application No. 405/91

Shri M.T. Kolte,

.. Applicant.

V/s

Estate Officer, C/o C.C.M.

Maharashtra Telecom,

Bombay - 400 OOl. and 2 others. \*\*\*. Respondents.

CORAM: Hon'ble Shri M.Y.Priolkar, Member (A)
Hon'ble Shri T.C. Reddy, Member (J)

Appearance

ORAL JUDGMENT

Dated: 10.9.91

↑ Per Shri M.Y.Priolkar, Member(A) ↑

This application has been filed by a retired employee of the Department of Telecommunication for restraining the respondent from continuing proceedings under the Public Premises Act of 1971 against the applicant. Although, when the application was filed on 16.7.91, it was posted for hearing for admission and interim relief on 22.8.91 and this date was also noted by the applicant, the applicant was neither present nor represented by anybody when this matter came for hearing on that date. The case was therefore adjourned to 10.9.91 i.e. today for admission and interim relief. But today for again, neither the applicant nor his advocate is present nor have they sent any communication the applicant is not interested in pursuing this case. The application is dismissed for default, with no order as to costs.

(T.C. REDIN)

(T.C. REDDY)

M.Y.PRIOLKAR) MEMBER(A)